

11. 33 1/2 hrs.

**DIRECT TAX LAWS (SECOND AMENDMENT) BILL\****[English]*

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI A.K. PANJA): On behalf of Shri S.B. Chavan, I beg to move for leave to introduce a Bill further to amend the Income-tax Act, 1961, the Wealth-tax Act, 1957 and the Gift-tax Act, 1958.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Income-tax Act, 1961, the Wealth-tax Act, 1957 and the Gift-tax Act, 1958."

*The motion was adopted*

SHRI A.K. PANJA I introduce\*\* the Bill.

*(Interruptions)*

KUMARI MAMATA BANERJEE (Jadavpur): Sir, Mr. Chidambaram is here Today is the last day of this session. He should make a statement regarding Mr. V.P. Singh's letter. It is a very serious matter. *(Interruptions)* The Minister should assure the House that he would enquire into the facts.

SHRI SHANTARAM NAIK (Panaji): It is a vital matter for our country. *(Interruptions)*

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): Sir, for the present, all that I can say is that Government has seen this report. If I have any more information, I shall certainly

come before the House. *(Interruptions)*

MR. SPEAKER: Nothing more.

*(Interruptions)*

SHRI CHIRANJI LAL SHARMA (Karnal): May I just draw your kind attention to what is happening in Haryana? Mr. Bhatia has spoken on the subject. I was not here. I hail from Haryana. I represent Haryana. What is happening in Haryana with the active connivance of the Chief Minister—the Head of the State...

*[Translation]*

MR. SPEAKER: How do you say that?

*[English]*

SHRI CHIRANJI LAL SHARMA: The letter has appeared. An agreement is said to have been entered into by the Commando Force...

*[Translation]*

MR. SPEAKER: This is only a news report. I have to ascertain the facts.

*[English]*

SHRI CHIRANJILAL SHARMA: It is not a question of news report. Let the Home Minister make a statement. If something appears in the Press, that thing can certainly be gone into by the Government. The Government should be aware of what is happening. If atrocities are perpetrated on the people of Haryana by terrorists and there is an agreement between the terrorists and the Chief Minister.

*[Translation]*

There is an old saying in our rural area that nothing can be done if protector becomes a predator.

\* Published in the Gazette of India Extraordinary Part II, Section 2, dated 18th August 1989.

\*\* Introduced with the recommendation of the President.

[Sh. Chiranjilal Sharma]

[English]

If Chief Minister says, "Well, we will give you shelter, we will come to your rescue," then there is no other alternative but to dismiss the Government forthwith. I would, therefore, through you appeal to the Home Minister kindly to have a thorough inquiry into this news. If it is proved, if there is an iota of evidence, then you have to take action in accordance with the provisions of the Constitution.

**SHRI DHARAM PAL SINGH MALIK** (Sonepat): Let the Home Minister say that he will inquire into the matter. This question has been raised by so many people and has come in so many papers, not in one paper alone. The Home Minister is here. He should make a statement.

11.35 hrs.

**JOINT COMMITTEE ON THE SHIPPING  
AGENTS (LICENSING) BILL**

[English]

**Motion for concurrence in the recommendation of Rajya Sabha to appoint eight Members of Lok Sabha to the Committee**

**THE MINISTER OF STATE OF THE  
MINISTRY OF SURFACE TRANSPORT  
(SHRI RAJESH PILOT):** I beg to move:

"That this House concurs in the recommendation of the Rajya Sabha that Lok Sabha do appoint eight Members to the Joint Committee of the Houses on the Shipping Agents (Licensing) Bill, 1987, in the vacancies caused by the resignation of Shri B.B. Ramaiah, Shri Indrajit Gupta, Shri H.A. Dora, Shri Satyagopal Misra, Dr. Sudhir Roy, Prof. Parag Chaliha, Shri H.N. Nanje Gowds, Shri H.M. Patel and resolves that Shri

Krishna Pratap Singh, Shri Ishwarbhai K. Chavada, Shri H.G. Ramulu, Shri Jagannath Patnaik, Shri R. Dhanushkodi Athithan, Shri Kamla Prasad Singh, Shri Samar Brahma Choudhury, Shri Ebrahim Sulaiman Sait be nominated to the said Joint Committee to fill the said vacancies."

**MR. SPEAKER:** The question is:

"That this House concurs in the recommendation of the Rajya Sabha that Lok Sabha do appoint eight Members to the Joint Committee of the Houses on the Shipping Agents (Licensing) Bill, 1987, in the vacancies caused by the resignation of Shri B.B. Ramaiah, Shri Indrajit Gupta, Shri H.A. Dora, Shri Satyagopal Misra, Dr. Sudhir Roy, Prof. Parag Chaliha, Shri H.N. Nanje Gowds, Shri H.M. Patel and resolves that Shri Krishna Pratap Singh, Shri Ishwarbhai K. Chavada, Shri H.G. Ramulu, Shri Jagannath Patnaik, Shri R. Dhanushkodi Athithan, Shri Kamla Prasad Singh, Shri Samar Brahma Choudhury, Shri Ebrahim Sulaiman Sait be nominated to the said Joint Committee to fill the said vacancies."

*The motion was adopted*

11.36 hrs.

**MATTERS UNDER RULE 377**

[Translation]

**(I) Need to provide more train facilities from and to Agra**

**SHRI NIHAL SINGH JAIN (Agra):** Mr. Speaker, Sir, in spite of being the third biggest city of Uttar Pradesh and an international tourist centre, Agra is most neglected in matter of railway facilities. Agra Jn. is now nothing more than an 'intermediary station'. Avadh Express for Lucknow used to run via